

(a) whether the Union Government have issued guidelines to the States to cover on a priority basis, blocks predominantly inhabited by Tribal and Scheduled Castes and urban slum areas under the Integrated Child Development Services (ICDS) scheme ;

(b) if so, the salient feature thereof ;

(c) whether the drop-out rate in schools had come down where the scheme was being implemented ; and

(d) if so, the percentage in each State?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (d). The administrative unit for the location of an ICDS project is a tribal development block/taluka in tribal areas, a community development block/taluka in rural areas and wards/slums in cities.

2. While allocating new projects to States for the year 1986-87, guidelines have been given to extend the ICDS Programme on Priority basis to tribal development blocks, rural blocks having substantial proportion of Scheduled Caste population, and slums in cities having a population of two lakhs and above.

3. No country-wise or state-wise study has been made regarding the impact of ICDS on School enrolment and drop-out. A few studies in limited areas have shown positive trend.

News item Captioned "IAAI Inefficiency Hits Shippers"

*3. SHRI RAJ KUMAR RAI: Will the MINISTER OF TRANSPORT be pleased to state :

(a) whether Government's attention has been drawn to a news item published in the Indian Express dated 31 May, 1986 wherein it has been stated that Shippers and international airlines, including two national carriers, are suffering huge losses owing to the inefficient service provided by the International Airports Authority of India (IAAI) ;

(b) what are the proposals under consideration of Government to overcome the problem and to meet the situation created ; and

(c) what is the estimated loss in this way and how Government propose to meet it ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Majority of the problems were in the nature of teething troubles which, by and large, have already been overcome.

(c) The Government are not aware of any losses sustained by the operating carriers or the shippers.

Amendment of Prevention of Food Adulteration Act

*4. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Council of Indian Food Trade and Industry has asked the Union Government to amend the existing Prevention of Food Adulteration Act and also urged to set up Quality Control agency and to put Government certificate marks on all food products ;

(b) if so, the reaction of the Union Government in this regard ; and

(c) what further amendments Government propose to make in the Prevention of Food Adulteration Act and to what extent the quality control of food products will be checked?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir.

(b) and (c). The Central Government is considering to amend various Provisions of Food Adulteration Act, 1954 for ensuring greater protection to the interest of consumers.